

**THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No.HC.VII-08/2017/10131/A**

From :- Smti. Jayashree Bora,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,

Shri Utpal Prasad,  
District & Sessions Judge,  
Majuli.

Dated Guwahati, the 4<sup>th</sup> October, 2024.

Sub:- **Civil vacation.**

Ref:- Your letter No.JJA(M)/2024/2085 Dated 03.10.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **civil vacation w.e.f. 07.10.2024 to 20.10.2024, along with station leave permission, with the official vehicle, at own cost, from the morning of 06.10.2024 till the evening of 20.10.2024.** The Chief Judicial Magistrate, Majuli, and in his absence, the in-charge C.J.M, Majuli will remain in charge of your Court and Office in your absence.

Yours faithfully,

*sd/-*

**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-08/2017/10132-10134/A, dated , 04-10-2024**

Copy to:

1. The Principal Accountant General (A&E), Beltola, Guwahati for information.
2. The Chief Judicial Magistrate, Majuli.
- ✓ 3. The Project Manager, Gauhati High Court.

*[Signature]*  
**JT. REGISTRAR (VIGILANCE)**

*[Signature]*